

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN) : (a) to (c) A Statement is laid on the table of the House. [*Placed in Library. See No. L.T. 9473/75.*]

Complaints from Maharashtra regarding waste and Non-consumable Material in Imported Foodgrains.

6965. SHRI TUNA ORAON : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether Government of Maharashtra have complained to the centre that the foodgrains imported from abroad contain waste and non-consumable material to the extent of 25 per cent,

(b) whether the complaint has been verified and if so, the results thereof ;

(c) whether the Government of Maharashtra have been reimbursed for this loss on account of waste material ; and

(d) if so, in what manner and to what extent during 1972-73 and 1973-74 till the end of February ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA SAHEB P. SHINDE) : (a) to (d) The required information is being collected and will be laid on the table of the Sabha.

Reversion of C.P.W.D. Engineers

6986. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 3564 on the 26th August, 1974 regarding Engineering graduates working as Junior Engineers and state :

(a) whether the Central Public Works Department propose to promote Assistant Engineers, Executive Engineers, Superintending Engineers and Chief Engineers strictly according to seniority as per recent Supreme Court judgement as is done in the case of Junior Engineers ;

(b) whether the CPWD propose to revert all the high level Engineers immediately as per Supreme Court judgement ;

(c) if so, the details of Engineers proposed to be reverted and the time likely to be taken to effect reversion of those who have got promotion in excess of their entitlement ; and

(d) if no reversion is proposed, the reasons for discriminatory treatment being meted out to engineers of different classes?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBER SINGH) : (a) and (b) The judgement of the Supreme Court in the Writ Petition filed by Shri A. K. Subraman and others, is under study in consultation with the Department of Personnel and Ministry of Law. It will be implemented, as soon as all its implications become clear. For this vigorous steps are being taken. The question as to who from amongst the persons already promoted will have to be reverted, if at all, will become clear only after the revised seniority list has been drawn up, their position vis-à-vis the others has been determined and persons considered senior to them have been screened for the purpose of promotion

Comparison with the case of Junior Engineers is, however, not relevant. The Junior Engineers constitute one cadre from which promotions made to the next higher rank of Assistant Engineers. Promotion to the grade of Executive Engineers in the Class I Central Engineering and Electrical Engineering services, is however, made from two different sources viz. the Junior grade of the Class I service and the class II Engineering Service. There can be no question of *inter-se* seniority between members of two different services.

(c) and (d) Since the Supreme Court judgment is still under study these questions do not arise.

C.P.W.D. Assistant Engineers and Executive Engineers Serving in the same Regions

6987. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there are a large number of Assistant Engineers and Executive Engineers in CPWD who are serving in the same regions without going to any remote area ;